

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 10**  
**44/241-242/PB/2019**

**IN THE MATTER OF:**

Mr. Rajesh Mittal

Vs.

M.M Metacraft Pvt. Ltd.

.... Applicant/petitioners

.... Respondents

**Order under Section 241-242 of the Companies Act**

**Order delivered on 13.02.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

For the respondent

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Mr. Alishan Naqvee, Ms. Swet Shikha, Mr. MD.  
Kamran, Mr. Swanit Chaudhary, Advs.

**ORDER**

**CA-149(PB)/2020**

None present on behalf of applicant. Respondent side is present. In the interest of justice, hearing is deferred to 02.03.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**